

**Alleged Close Link of Liaison Officers
Executives with Customs Staff at
Delhi Airport**

4291. SHRI DIGAMBAR SINGH:
Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5346 dated the 13th August, 1982 regarding alleged close link of liaison officers/executives with customs staff at Delhi Airport and State:

(a) whether there obtains any system under which the Collector, Central Excise and Customs, New Delhi or Members of Board of Indirect Taxes dealing with Customs are required to pay any surprise visits to the Palam Airport—Arrival Hall—to oversee the clearance of passengers particularly when a number of flights are bunched and that on rush peak days; if so, what; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI FATTABHI RAMA RAO):

(a) and (b). As part of his normal administrative functions, the Collector of Central Excise & Customs, New Delhi does pay surprise visits amongst his other formations, to the Palam Airport, to keep himself apprised of the functioning of his charge with a view, *inter alia* to improving the efficiency. So also does the Member in charge of Customs in the Board.

**Alleged adulteration in Imported
Palmolein Oil**

4292. SHRI MOHANLAL PATEL:
Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received certain complaints against the State Trading Corporation Officials for alleging adulteration of imported palmolein oil;

(b) if so, the details of the complaints received uptil now;

(c) whether any enquiry has been conducted by Government in this regard; and

(d) if so, what are the findings and the action taken against the guilty person?

THE MINISTER OF STATE OF
THE MINISTRY OF COMMERCE
(SHRI SHIVRAJ V. PATIL): (a) and (b). A news item appeared in the Press on 7-2-82 titled "32 STC officials sued for food adulteration". In this news item it was alleged that Gujarat Food and Drugs Control Department had filed prosecution proceedings against 32 officials of the State Trading Corporation including its Managing Director and also against partners of 5 private tanners to whom the STC was entrusting tinning work.

(c) Yes, Sir.

(d) A complaint has been filed by the Food and Drugs Inspector of Government of Gujarat in the Court of Judicial First Class Magistrate, Ghandhidham. The case is still pending in the Court and the matter is sub-judice.

**दुबई/कातर में भारतीय बैंकों द्वारा
उठाया गया घाटा**

3293. श्री भोषा भाई : क्या वित्त मंत्री दुबई में कार्यरत भारतीय बैंकों की शाखाओं को घाटे के बारे में दिनांक 8 अक्टूबर, 1982 के तारांकित प्रश्न संख्या ७२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ओवरसेज बैंक के चेयरमैन ने पूर्व में आई० एफ० ई० सी० दोहा (कातर) के मामले में घाटे की धनराशि के बारे में एक विवरण दिया था;